

Braad Promotion Fund created by Tea Board

3038. SHRI BUOY KRISHNA HAN-DIQUE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of a scheme formulated by the Tea Board for creation of a Board Promotion Fund;

(b) what is the purpose of formulating such a scheme and the amount of fund invested into it; and

(c) what is the source of money the Tea Board has expected for the creation of such a fund and the amount required for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) A Brand Promotion Fund Scheme has been formulated by the Tea Board. The purpose of this scheme is to provide adequate finance in foreign exchange to exporters of packet tea for undertaking effective and long term Brand Promotion in Overseas markets. The Scheme envisages that Government would provide an interest free loan of Rs. 5 crores at the rate of Rs. 1 crore per annum to provide the corpus for a revolving fund.

International Market for Herbal Tea

3039. SHRI BUOY KRISHNA HAN-DIQUE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the growing international market for herbal tea;

(b) whether herbal tea is considered as and included in the purview of tea in-t of ^{an} existing Government poli-
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(c) whether Government contemplate to effective measures to maintain the viability of Indian tea in th_e internatio market in view of the growing popularity cf the herbal tea in foreign countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) Herbal teas are products derived from the leaves, flowers and seeds of various types of plants which are not related to the tea plant *Camellia Sinensis*(L)0 Kuntze. As such herbal teas do not come under the definition of tea as incorporated in the Tea Act. While precise information is not available on the International market for herbal tea, it's market share in comparison to the size of the regular tea trade appears to be insignificant.

Report of Chief Technical Examiner on the defective construction of Hotels in Delhi

3040. SHRI YOGENDRA SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the India Tourism Deve-lopment Corporation has since received ihe report of the Chief Technical Exami-ner of the Central Vigilance Commission regarding the defective construction of Hotel Samrat, Kanishka and Ashok Yatri Niwas;

(b) if so, what are the details of the findings of the Chief Technical Examiner together with the estimated amount re-quired for removing the defects;

(c) the original estimates of these pro-jects expenditure incurred on extra items originally not envisaged in these projects and the final cost of these projects; and

(d) what action has be_{en} taken against the persons responsible for defective con-struction of these projects on the basis of the findings?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): to (d) ITDC has received reports from Central Vigilance Commission regard-ing defective .workmanship, etc. °f required for removing defects is being worked out by a High Powered Commit-tee constituted by ITDC. The original estimates together with final cost to be

incurred in respect of both these projects are as under:

(Rupees in lakhs)		
	Original estimates	Anticipated expenditure
Sanitrat	1200.00	1900.00
Kanishk	500.00	993.00

Suitable action will be taken by the Corporation in consultation with the Central Vigilance Commission.

Government Accommodation occupied by Retired Central Excise Collectorate Officials

3041. SHRI M. BASAVARAJU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large number of retired Government employees of the Central Excise, Chandigarh Collectorate, particularly in the Central Excise Division, Amritsar, have been occupying Government accommodation even after their retirement long ago;

(b) if so, the number of those retired employees who are in possession of Government accommodation for the last 2—3 years;

(c) whether it is a fact that quite a good number of employees working in the said Division are being deprived of Government accommodation causing a lot of hardships to them as a result thereof; and

(d) if so, the action proposed to be taken under the Eviction of Unauthorised Occupants Act, 1971 and the time by which unauthorised occupants will be evicted.

THE MINISTER OF STATE IN THE DEPARTMENT OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (d) Three retired officials of the Chandigarh

Customs & Central Excise Collectorate are in occupation of three quarters after retirement, out of 81 quarters for officials of that Collectorate. One of these officials retired on 31st December, 1982 and the other two on 30th September, 1983. These cases are under examination for appropriate action under the Departmental Rules applicable to allotment of residential accommodation to officials under the Department of Revenue.

Demand of Gazetted Income-tax Officers

3042. SHRIMATI USHA MALHOTRA: Will the Minister of FINANCE be pleased to state:

(a) what are the demands of the gazetted Income-tax Officers for which they are observing relay-fast and are organising public demonstrations;

(b) whether Government have received any memorandum from their Association in this regard; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF FINANCE (SHRI PATTABHI RAMA RAO): (a) The Managing Committee Meeting of the All India Federation of Income-tax Gazetted Services Associations held on 7.10.83 at Ahmedabad had passed resolutions making following demands;

(i) The question of grant of weightage to Group 'B' officers on promotion to Group 'A' should not be referred to the 4th Pay Commission;

(ii) no change in designation of officers or job classification attempted due to

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(Ki) the matter regarding 142 remaining promotions from Group 'B' to Group 'A' should be sorted out.